

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition(s) (Civil) No(s). 1319/2023

M. VARADHAN

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(IA No. 242662/2023 - STAY APPLICATION)

Date : 30-07-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE JOYMALYA BAGCHIFor Petitioner(s) : Mrs. Madhavi Divan, Sr. Adv.
Mr. Aditya Kumar Choudhary, Adv.
Mr. Vel Murugan, Adv.
Mr. Sandeep Pandey, Adv.
Mr. Aditya Anand Singh, Adv.
Mr. Anurag Yadav, Adv.
Mr. Rajesh Singh Chauhan, AORFor Respondent(s) : Ms. Radhika Gautam, AOR
Ms. Anjul Dwivedi, Adv.
Ms. Shreya Garg, Adv.Mr. Byrapaneni Suyodhan, Adv.
Ms. Tatini Basu, AOR
Ms. Obulapuram Keerthi, Adv.
Mr. Kumar Shashank, Adv.Mrs. Sumita Ray, AOR
Ms. Disha Ray, Adv.
Mr. Kunal Narwal, Adv.
Ms. Vanshika Singh, Adv.
Mr. Anurag Kumar, Adv.

Ms. Manisha Ambwani, AOR

Mr. Siddhartha Sinha, AOR
Mr. D. Bharat Kumar, Adv.
Mr. M. Chandrakanth Reddy, Adv.Mr. T. Singhdev, Adv.
Mr. Bhanu Gulati, Adv.
Mr. Prateek Bhatia, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. Learned counsel for the Bar Council has pointed out that there are some other matters pending before this Court in which same rule is under challenge. There are also writ petitions pending before different High Courts also challenging the same rule where transfer petitions have been moved.

2. Let T.C. (C) Nos. 112-115/2015, T.C. (C) No. 110/2015, T.C. (C) No. 111/2015, T.C. (C) No. 119/2015, T.C. (C) No. 118/2015, T.C. (C) No. 116/2015, T.C. (C) No. 117/2015, T.C. (C) No. 127/2015, T.C. (C) No. 126/2015, T.C. (C) No. 133/2015, T.C. (C) No. 2/2016, W.P. (C) No. 709/2016, W.P. (C) No. 644/2016, W.P. (C) No. 776/2016, W.P. (C) No. 799/2016, W.P. (C) No. 808/2016, W.P. (C) No. 1005/2016, T.C. (C) No. 63/2018, Contempt Petition (C) No. 182/2022, W.P. (C) No. 82/2023, Contempt Petition (C) No. 622/2023 and T.P. (C) No. 1298/2024 be listed together.

3. The Bar Council of India/State Bar Council may file their counter affidavit within three weeks. No further opportunity shall be granted.

4. It is made clear that the matters shall be taken up for final hearing on 24.09.2025.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR